

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00495/2018

Chandigarh, this the 26th day of April, 2018

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CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

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Poonam Kashyap @ Poonam Chaudhary, aged about 54 years, W/o Sh. Ranvir Singh Chaudhary and daughter of Sh. Chander Pal Kashyap, Lecturer, Textile Designing, GMSSS, Sector 21, Chandigarh (Group-B).

....APPLICANT

(Present: Mr. Ravinder Pal Singh, Advocate.)

VERSUS

1. The Chandigarh Administration, through Education Secretary, Department of Education, Sector 9, Chandigarh.
2. Director Public Instruction (Schools), Chandigarh Administration, Sector 9, Chandigarh.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has moved representations dated 20/21.11.2017 (Annexure A-9) and dated 12.01.2018 (Annexure A-10), for redressal of her grievances, but no decision has yet been taken by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, during the

course of further consideration of the matter, the main instant Original Application is disposed of with the direction to the Competent Authority amongst the respondents to consider and decide the indicated representations, by passing a speaking & reasoned order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

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